

Bill No. 19 of 2016

THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2016

A
BILL

further to amend the Constitution (Scheduled Castes) Order, 1950.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2016.
- 5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different States and any reference in any provision to the commencement of this Act shall be construed in relation to any State as a reference to the coming into force of that provision in that State.

Short title
and com-
mencement.

Amendment
of
Constitution
(Scheduled
Castes) Order,
1950.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,— C.O. 19.
- (a) in Part V.—*Haryana*.—
- (i) after entry 1, insert,—
- "1A. Aheria, Aheri, Hari, Heri, Thori, Turi";
- (ii) after entry 29, insert,— 5
- "29A. Rai Sikh";
- (b) in Part VIII.—*Kerala*, for entries 36 and 37, substitute—
- "36. Malayan (in the areas comprising the Kannur, Kasaragode, Kozhikode and Wayanad districts)
37. Mannan, Pathiyan, Perumannan, Peruvannan, Vannan, Velan"; 10
- (c) in Part XIII.—*Odisha*, omit entries 8 and 49;
- (d) in Part XIX.—*West Bengal*, for entry 60, substitute—
- "60. Chain";
- (e) in Part XXIII.—*Chhattisgarh*, for entry 25, substitute—
- "25. Ghasi, Ghasia, Sais, Sahis, Sarathi, Soot-Sarathi, Thanwar". 15

STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of clause (1) of article 341 of the Constitution, six Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted under clause (2) of article 341 of the Constitution.

2. The State Governments of Chhattisgarh, Haryana, Kerala, Odisha and West Bengal have proposed certain modifications in the list of Scheduled Castes, by way of inclusion of certain communities modification and removal of area restriction in respect of certain Communities and exclusion of certain communities in the case of State of Odisha.

3. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed modifications.

4. In order to give effect to the above changes, it is necessary to amend the Constitution (Scheduled Castes) Order, 1950 in respect of Chhattisgarh, Haryana, Kerala, Odisha and West Bengal.

5. The Bill seeks to achieve the aforesaid objectives.

THAWAR CHAND GEHLOT

NEW DELHI;
The 17th February, 2016.

FINANCIAL MEMORANDUM

The Bill seeks to include certain new castes, synonymous communities and modification of existing entries in the list of Scheduled Castes for the States of Chhattisgarh, Haryana, Kerala and West Bengal. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate with any degree of precision, the likely expenditure which would have to be incurred on this account due to non-availability of caste-wise data.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF (SCHEDULED CASTES) ORDER, 1950

(C.O. 19)

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PART V.—*Haryana*

1. Adharmi

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29. Pherera

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PART VIII.—*Kerala*

* * * * *

36. Malayan [in the areas comprising the Malabar district as specified by sub-section (2) of section 5 of the States Reorganisation Act, 1956 (37 of 1956)]

37. Mannan, Pathiyan, Perumanna, Vanna, Velan

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PART XIII.—*Odisha*

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8. Bariki

* * * * *

49. Kummari

* * * * *

PART XIX.—*West Bengal*

* * * * *

60. Chain (in Malda, Murshidabad, Nadia and Dakshin Dinajpur districts)

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PART XXIII.—*Chhattisgarh*

* * * * *

25. Ghasi, Ghasia

* * * * *

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(Shri Thawar Chand Gehlot, Minister of Social Justice and Empowerment)